

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.282/MP/2021

Subject : Petition under Section 79(1) (b), Section 79 (1)(f) and Section 79 (1)(k) of the Electricity Act 2003, read with Articles 11.5.3,11.5.4,12.1, 24.3 and 24.4 of the Pilot Agreement for Procurement of Power (PAPP) dated 26.10.2018 executed between the Petitioner (RKM) and the Respondent (PTC) seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; (iii) additional interest; and for furnishing of Letter of Credit as payment security mechanism.

Petitioner : RKM Powergen Private Limited (RKMPPL)

Respondents : PTCIL India Limited (PTCIL) and 4 Ors.

Petition No.141/MP/2022

Subject : Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 read with the Pilot Power Supply Agreement (PPSA) dated 27.10.2018 executed between the Petitioner and the Telangana Discoms for supply of 550 MW of power from the power plant of Respondent No.4/RKM Powergen, seeking payment of the outstanding amount on account of (i) monthly supply bills; (ii) late payment surcharge; and (iii) furnishing Letter of Credit as per the PPSA.

Petitioner : PTCIL India Limited (PTCIL)

Respondents : Telangana State Power Coordination Committee and 3 Ors.

Date of Hearing : **10.11.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Parties Present : Shri Hemant Singh, Advocate, RKMPPL
Shri Chetan Garg, Advocate, RKMPPL
Ms. Lavanya Panwar, Advocate, RKMPPL
Shri Ravi Kishore, Advocate, PTCIL
Shri Keshav Singh, Advocate, PTCIL
Shri Akshat Srivastava, Advocate, CSPDCL
Shri D Abhinav Rao, Advocate, Telangana Discoms
Shri Devadipta Das, Advocate, Telangana Discoms

Record of Proceedings

At the outset, learned counsel for the Petitioner, RKMPPL in Petition No. 282/MP/2021, sought four week's time to file a rejoinder in the said matter.



2. In response to the specific query of the Commission with regard to the outcome of the reconciliation process, the learned counsel for PTCIL submitted that the reconciliation efforts among the parties could not fructify.
3. Learned counsel for PTCIL sought liberty to file its rejoinder in Petition No. 141/MP/2022.
4. Considering the above, the Commission permitted RKMPPPL and PTCIL to file their respective rejoinder(s) in these matters within four weeks.
5. The Petitions will be listed for the hearing on **24.1.2024**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**